## GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:1323 ANSWERED ON:30.11.2012 PERMISSION FOR NURSING COURSES Hazari Shri Maheshwar ;Upadhyay Seema;Vardhan Shri Harsh;Verma Smt. Usha

#### Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Indian Nursing Council (INC) permits the nursing courses to be offered in various colleges, on the basis of the report of the Inspection Team sent to these colleges;

(b) if so, the number of such inspections carried out during each of the last three years;

(c) the recognition given or withdrawn to/from various courses during the said period, State/UT-wise;

(d) whether the Government has taken note certain instances where the above inspections had been carried out by officials/employees facing corruption charges; and

(e) if so, the details thereof along with the action taken/proposed by the Government against the officials/employees holding various posts in the INC for a long time?

# Answer

#### MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) Yes.

#### (b) No. of B.Sc. (Nursing) Institutes inspected during 01/04/2009 to 31.03.2012

Year No. of Institution No. of Institution No. of Institution inspected Permitted not Permitted

01/04/2009 to 31/03/2010 473 321 152

01/04/2010 to 31/03/2011 593 488 105

01/04/2011 to 31/03/2012 654 476 178

#### No. of Post Basic .B.Sc. (Nursing) Institutes inspected during 01/04/2009 to 31.03.2012

Year No. of Institution No. of Institution No. of Institution inspected Permitted not Permitted

01/04/2009 to 31/03/2010 278 201 77

01/04/2011 to 31/03/2012 410 257 153

### No. of M.Sc.(Nursing) Institutes inspected during 01/04/2009 to 31.03.2012

Year No. of Institution No. of Institution No. of Institution inspected Permitted not Permitted
01/04/2009 to 31/03/2010 264 213 51
01/04/2010 to 31/03/2011 224 176 48

01/04/2011 to 31/03/2012 228 179 49

(c) A statement indicating the state-wise institutions whose recognition has been withdrawn is annexed.

(d) The inspectors facing corruption charges are debarred from the panel of adhoc inspector.

(e) Does not arise.